

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 15**

**IA 1735/2024 (NEW IA) in C.P. (IB)/292(MB)2017**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 17.04.2024

NAME OF THE PARTIES:    **EDELWEISS ASSET RECONSTRUCTION  
COMPANY LTD. VS BHARATI DEFENCE  
& INFRASTRUCTURE LTD.**

Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

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- 1) **First Call** :        Mr. Rakesh Gupta, Ld. Counsel for the Applicant is present and seeks short Passover in the matter contending that Arguing Counsel Mr. Ashish Pyasi, is otherwise busy. At his request, the matter is kept back.
- 2) **Second Call:**        Mr. Ashish Pyasi, Ld. Counsel for the Applicant and Mr. Naman Kamdar, Ld. Counsel for the Liquidator are present.
- 3) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that the main Application is still with the Registry for Numbering. In that view of the matter, Registry is directed to expedite the

numbering of the said Application and list the same on Board on the next date of hearing.

- 4) Stand over to 02.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare